#### Wakf properties in the country

- 4200. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of MINORITY AFFAIRS be pleased to state:
- (a) whether a large number of Wakf properties in the country are either under adverse possession or are fetching nominal rents, thereby causing extreme financial loss to the Wakfs;
  - (b) if so, the details thereof, State-wise and category-wise; and
- (c) the steps proposed to be taken to improve the situation to increase the income of the Wakfs to satisfactory level?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) Yes, Sir.

- (b) Information received from State Governments/State Wakfs Boards' regarding illegal occupation/encroachment of wakf properties is given in the Statement (See below).
- (c) Action for the removal of encroachments is to be taken by the State Wakf Boards, in accordance with the provision of the Wakf Act, 1995. The Central Government has, from time to time, impressed upon the State Governments, the need for effective action to remove encroachments on Wakf properties.

The Central Wakf Council, under its Scheme for the development of urban wakf properties, has been extending loans for the development of wakf properties?

### Statement

State-wise details of illegal occupation/encroachment of wakf properties in the country

SL No.	Name of State/UT	Details of cases of encroachment/illegal occupation that have come to the notice of State Governments/ State Wakf Boards
1	2	3
1.	Andhra Pradesh Arunachal Pradesh	A.P. Wakf Board has reported issues of 5266 notices in case of encroachment
2		Nil

## RAJYA SABHA

1	2	3
3.	Assam	2 wakf properties have been encroached.
4.	Bihar	101 Sunni wakf properties and 8 Shia wakf properties are under encroachment.
5.	Jharkhand	No instance has came to the notice of the State Government.
6.	Chhattisgarh	There are 2 cases of misuse of wakf properties.
7.	Goa	State Government has no information of encroachment.
8.	Gujarat	Nil
9.	Haryana	175 cases have been detected to be under illegal occupation.
10.	Himachal Pradesh	24 cases have been detected to be under illegal occupation.
11.	Jammu and Kashmir	Not applicable.
12.	Karnataka	199 cases of encroachment and misuse of wakf properties have been detected.
13.	Kerala	50 cases of encroachment have been detected.
14.	Madhya Pradesh	1186 cases of encroachment and other misuse of wakf properties have been detected.
15.	Maharashtra	There are 2366 cases of encroachments.
16.	Manipur	Nil
17.	Meghalaya	2 cases of encroachment have been reported.
18.	Mizoram	Nil
19.	Nagaland	Nil
20	Orissa	There are 17 cases of illegal occupation/encroachment.
21.	Punjab	582 wakf properties are under encroachment.
22.	Rajasthan	There are 1292 cases of encroachment.
23.	Sikkim	Nil
24.	Tamil Nadu	962 cases of encroachment have been detected.
25.	Tripura	6 cases of partial encroachment of wakf properties have been detected.
26.	Uttaranchal	State Wakf Board has no information of encroachment.
27.	Uttar Pradesh	U.P. Government has reported 38 cases against encroachers on land of Sunni Wakf Board and action taken against 474 encroachers on land of Shia Wakf Board.

1	2	3
28.	West Bengal	State Governemnt has reported 105 cases of encroachment.
29.	Andaman & Nicobar	Nil
30.	Chandigarh	Chandigarh Wakf Board has informed about one encroachment so far.
31.	Dadra & Nagar Haveli	Nil
32.	Daman & Diu	Nil
33.	Delhi	454 wakf properties have been encroached.
34.	Lakshadweep	Nil
35.	Pondicherry	8 cases of encroachment have been reported.

## Energy generation by new and renewable energy sources

# 4201. SHRI MAHMOOD A. MADANI: SHRI SANTOSH BAGRODIA:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) by when Government intend to have at least 10 per cent energy generation by new and renewable; and
  - (b) the steps being taken by Government in this respect?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): (a) Grid-interactive renewable power installed capacity in the country at the end of the 10th Plan, i.e., upto 31.3.2007 was 10,250 MW or about 7.75 per cent of the then total installed capacity of around 1,32,329 MW, corresponding to a share of around 3 per cent in the electricity generation mix. Further, grid-interactive renewable power capacity addition of 14,000 MW has been proposed during the 11th Plan. Thus, by the end of the 11th Plan grid-interactive renewable power installed capacity is likely to cross 24,000 MW or about 12 per cent of the then likely total installed capacity of around 2,00,000 MW, corresponding to a share of around 5 per cent in the electricity generation mix. The share of grid-interactive renewable power of around 5 per cent in the electricity generation mix is likely to be maintained in the medium term, through 2032.